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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

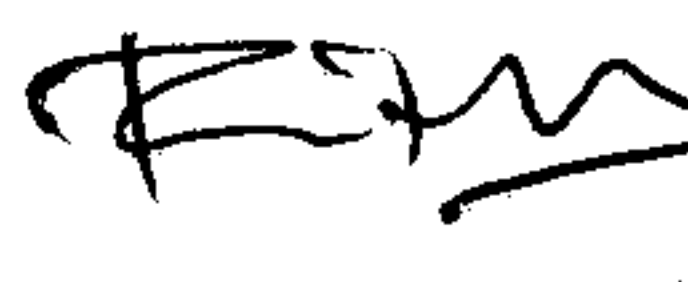
Co. Appeal No. 243/252/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2018

Name of the Company: Devendra Bagga  
(Active Automobiles Pvt Ltd.)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RITU SHAH	ADV	Applicant	
2.	FOR THAKKAR AND PAHWA			

**ORDER**

Advocate Ms. Ritu Shah for Advocate Thakkar & Pahwa is present for the Appellant.

The proof of service of notice of date of hearing on the **ROC is filed.**


The representation of the ROC is **received.**

No representation is received from the Income Tax Department.

Appellant as well as Registry is directed to issue fresh notice to the Principal Chief Commissioner of Income Tax Department, Corporate Ward No.1 (1), Chennai-600 034.

The Appellant filed an additional affidavit with regard to the fact that it is not a shell company and no unusual transaction took place during the period of demonetisation.

List the matter on 30.08.2018

  
MANORAMA KUMARI  
MEMBER JUDICIAL  
Dated this the 27<sup>th</sup> day of July, 2018

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL